

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3066
TO BE ANSWERED ON 19.03.2025**

VANDALISM AGAINST AC COACHES TRAINS IN BIHAR

3066. SHRI M K RAGHAVAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there have been any incidents of vandalism against AC coaches of trains in Bihar during February 2025;**
- (b) if so, the details thereof;**
- (c) whether the RPF has registered FIR in the matter; and**
- (d) if so, the details thereof including the estimated loss incurred by the Railways due to the incident of vandalism;**

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)**

(a) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, State Governments are responsible for prevention, detection, registration and investigation of crime and maintenance of law and order on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security to railway property, passenger area and passengers and for matters connected therewith.

During February 2025, 12 cases have been registered in the incidents of vandalism against AC coaches of trains in Bihar, in which Indian Railways has suffered loss of Rs. 1,49,817/-.
